



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 113
CP No. (IB)- 84/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

M/s Hellacious Buildcorp Pvt. Ltd.

...Operational Creditor

Versus

M/s Deem Construction Company Pvt. Ltd.

...Corporate Debtor

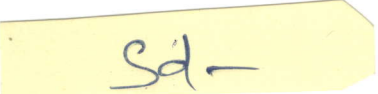
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

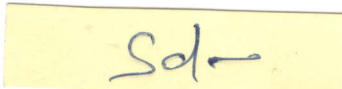
Present Through Video Conferencing: -

For the Operational Creditor : Ankit Juneja, Adv.
For the Corporate Debtor : Sagrika Joshi, Adv.

ORDER

Heard Mr. Ankit Juneja, Adv. for the Petitioner/ Operational Creditor. Ms. Sagrika Joshi, Adv. appears on behalf of Ms. Nivedira R. Sarda, Adv. for the Respondent/ Corporate Debtor. It has been submitted by both the parties that the matter has been amicably settled between the parties. Learned Counsel for the Petitioner seeks to withdraw this petition. Permission granted. CP No. (IB)- 84/9/JPR/2020 is dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

September 13, 2022
VG